

PTI/ News18/ The Siasat Daily

# NHRC notices Kerala govt, DGP over repeated incidents of missing girls from shelter homes

https://www.ptinews.com/news/national/nhrc-notices-kerala-govt-dgp-over-repeated-incidents-of-missing-girls-from-shelter-homes/459322.html

https://www.news18.com/news/india/nhrc-notices-kerala-govt-dgp-over-repeated-incidents-of-missing-girls-from-shelter-homes-6398071.html

https://www.siasat.com/nhrc-notices-kerala-govt-dgp-over-repeated-incidents-of-girls-missing-from-shelter-homes-2458561/

The NHRC has issued notices to the Kerala government and the state's police chief over reports that nine girls have gone missing from a shelter home at Kottyam in Kerala, officials said on Wednesday. Besides this, the Commission, considering that the incidents of missing girls happening repeatedly in Kottayam, has asked it's Special Rapporteur, Hari Sena Verma to visit Kottayam and submit within two months a report, including the facts related to the instant case also. He is also expected to suggest measures to avoid such incidents in the future, they said. The National Human Rights Commission in a statement said it seems that the inmates are "not satisfied or happy with their stay" in this shelter home, adding, there is a prima facie possibility of some kind of "inhuman and undignified treatment being meted out to these girls forcing them to leave it".



ANI News/ Lokmat Times/ Devdiscourse/ ThePrint/ Latestly/ Big News Network.com/ Mathrubhumi English

# NHRC seeks report from Kerala govt after girls went missing from Kottayam shelter home

https://www.aninews.in/news/national/general-news/nhrc-seeks-report-from-kerala-govt-after-girls-went-missing-from-kottayam-shelter-home20221116165129

https://www.lokmattimes.com/national/nhrc-seeks-report-from-kerala-govt-after-girls-went-missing-from-kottayam-shelter-home/

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https://www.bignewsnetwork.com/news/273102263/nhrc-seeks-report-from-kerala-govt-after-girls-went-missing-from-kottayam-shelter-home

https://english.mathrubhumi.com/news/kerala/nhrc-seeks-report-from-kerala-govt-after-girls-went-missing-from-kottayam-shelter-home-1.8052320

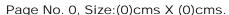
The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Kerala government and sought a report over the incident in which nine girls allegedly went missing from a shelter home at Manganam in Kottayam in Kerala. The Commission took suo motu cognizance of the matter that when traced by the police at the residence of one of the inmates, the girls resisted their return back to the shelter home. The Commission said it was the third such incident reported from Kottayam in recent months.

The Commission said it appeared that there has been a lack of supervision and effective monitoring of the shelter home, run by the NGO Mahila Samakhya. "Despite this, it is accredited by the Social Justice Department and the Child Welfare Committee. It seems that the inmates are not satisfied or happy with their stay in this shelter home. There is a prima facie possibility of some kind of inhuman and undignified treatment being meted out to these girls forcing them to leave it," NHRC said in a statement. Accordingly, the Commission has issued a notice to the Chief Secretary, Kerala, calling for a report of the incident along with the action taken report. It should also be reported whether there was any involvement of a public servant from the Department of Social Justice or Child Welfare Committee to enable the girls to run away from the shelter home. The report must explain the reasons for the dissatisfaction and disillusionment of the missing girls with their stay in the said shelter home.

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A notice has also been issued to the Director General of Police, Kerala regarding the status of the case registered for missing girls from Manganam in Kottayam and arrest, if any. The report must also contain the status of the implementation of the Standard Operating Procedure (SOP) for "Combating Trafficking of Persons in India", issued by the Commission in the year 2017 to prevent trafficking within the State of the vulnerable sections of society. The response is expected from the officers within two weeks. Besides this, the Commission, considering the incidents of missing girls repeatedly happening in Kottayam, asked its Special Rapporteur, Hari Sena Verma to visit Kottayam and submit within two months a report, including the facts related to the instant case also. He is also expected to suggest measures to avoid such incidents in the future.

The Commission said over the years, it has been consistently advocating that missing children, including the girls, maybe the cause for trafficking to be exploited sexually or into slavery for forced labour at households, massage parlours, and spas. That is why it issued an SOP for Combating Trafficking of Persons in India in the year 2017. Still, it has been observed that concerted efforts from all stakeholders need to be augmented to eradicate a social menace like human trafficking. (ANI)





## Notice to Kerala govt over repeated missing of girls from shelter homes

http://www.millenniumpost.in/nation/notice-to-kerala-govt-over-repeated-missing-of-girls-from-shelter-homes-499371

The NHRC has issued notices to the Kerala government and the state's police chief over reports that nine girls have gone missing from a shelter home at Kottyam in Kerala, officials said on Wednesday. Besides this, the Commission, considering that the incidents of missing girls happening repeatedly in Kottayam, has asked it's Special Rapporteur, Hari Sena Verma to visit Kottayam and submit within two months a report, including the facts related to the instant case also. He is also expected to suggest measures to avoid such incidents in the future, they said. The National Human Rights Commission in a statement said it seems that the inmates are "not satisfied or happy with their stay" in this shelter home, adding, there is a prima facie possibility of some kind of "inhuman and undignified treatment being meted out to these girls forcing them to leave it".



## Notice To Kerala Government Over Girls Missing From Shelter homes

https://www.ndtv.com/india-news/notices-to-kerala-government-over-girls-missing-from-shelter-homes-3525859

The NHRC has issued notices to the Kerala government and the state's police chief over reports that nine girls have gone missing from a shelter home at Kottyam in Kerala, officials said on Wednesday.

Besides this, the Commission, considering that the incidents of missing girls happening repeatedly in Kottayam, has asked it's Special Rapporteur, Hari Sena Verma to visit Kottayam and submit within two months a report, including the facts related to the instant case also. He is also expected to suggest measures to avoid such incidents in the future, they said.

The National Human Rights Commission in a statement said it seems that the inmates are "not satisfied or happy with their stay" in this shelter home, adding, there is a prima facie possibility of some kind of "inhuman and undignified treatment being meted out to these girls forcing them to leave it".

The NHRC has taken suo motu cognisance of media reports that nine girls went missing from a shelter home at Manganam in Kottyam, Kerala.

"Reportedly, when traced by the police at the residence of one of the inmates, the girls resisted their return back to the shelter home. This is third such incident reported from Kottyam in recent months," it said.

The Commission has observed that going by the contents of the media reports, it appears that there is a lack of supervision and effective monitoring of the shelter home, run by an NGO, Mahila Samakhya. Despite this, it is accredited by the Social Justice Department and the Child Welfare Committee, it said.

Accordingly, the Commission has issued a notice to the chief secretary of Kerala, seeking a report on the incident, along with the action taken report. It should also be reported whether there was any involvement of a public servant from the department of social justice or child welfare committee to enable the girls to run away from the shelter home.

The report must explain the reasons for the dissatisfaction and disillusionment of the missing girls with their stay in the said shelter home, the statement said.

A notice has also been issued to the director general of police, Kerala regarding the status of the case registered for missing girls from Manganam in Kottayam and arrest, if any. The report must also contain the status of the implementation of the Standard Operating Procedure for Combating Trafficking of Persons in India, issued by the NHRC in the year 2017 to prevent trafficking within the state of the vulnerable sections of society. The response is expected from the officers within two week, it said.

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The Commission, over the years, has been consistently advocating that missing children, including the girls, may be the cause for trafficking to be exploited sexually or into slavery for forced labour at households, massage parlours, and spas. They may be subjected to illegal adoption or child marriage.

That is why it issued a Standard Operating Procedure (SOP) for Combating Trafficking of Persons in India in the year 2017 but it has observed that concerted efforts from all stakeholders need to be augmented to eradicate a social menace like human trafficking, it said.



# NHRC rap for Kerala as third incident of kids missing from shelter home surfaces in Kottayam

https://www.firstpost.com/india/nhrc-rap-for-kerala-as-third-incident-of-kids-missing-from-shelter-home-surfaces-in-kottayam-11640231.html

The National Human Rights Commission (NHRC) on Wednesday issued a notice to the Kerala government after taking suo motu cognizance of an incident in which nine girls were suddenly reported missing from a shelter home at Manganam in Kottayam district.

This is the third such incident that has been reported from the same district in recent months, according to the NHRC.

The Commission has found out that there is an alleged lack of supervision and effective monitoring of residents at the shelter home, run by NGO Mahila Samakhya. It is also accredited under the State Social Justice Department and the child Welfare Committee. The human rights watchdog also suspects that the nine girls may have been victims of child sexual abuse or some other form of ill treatment, which had forced them to leave the shelter home.

When a number of girls were traced by the local police to one of their residences, they allegedly resisted and refused to return to the shelter home but did not reveal their reasons for doing do. The Kottayam East police have lodged a case in this connection. Preliminary investigations suggested that the girls may have escaped from the shelter home on 13 November midnight. The incident was discovered at about 5.30 am next morning when a supervisor at the shelter home reached their room to wake them up.

The Kottayam East police have recorded the statements of the shelter home staff and also collected CCTV footage to delve deeper into matter and check whether any child abuse has taken place at the shelter.

A notice has also been issued to the Director General of Police, Kerala and a report sought within two weeks regarding the status of the case registered in Kottayam district and whether any arrests have been made.

The NHRC will also send a special team to the district to probe the human trafficking angle considering that such incidents of missing children are being reported repeatedlt from the same regions of the state.



## NHRC issues notice to Kerala government after nine girls go missing from Kottayam shelter home

https://scroll.in/latest/1037589/nhrc-issues-notice-to-kerala-government-after-nine-girls-go-missing-from-kottayam-shelter-home

The National Human Rights Commission on Wednesday issued notice to Kerala government after nine girls went missing from a shelter home in Manganam near Kottayam.

The nine girls were later traced by the police at the home of one of the inmates a few hours later, where they resisted their return to the shelter home, reported The New Indian Express.

The missing girls, including child sex abuse complainants, stay at a shelter home run by an non-governmental organisation named Mahila Samakhya on the directions of the Child Welfare Committee.

The NHRC in its notice said that this is the third such incident reported from Kottyam in recent months.

"It appears that there is a lack of supervision and effective monitoring of the shelter home, run by an NGO, Mahila Samakhya," the human rights body said.

It added: "Despite this, it is accredited by the Social Justice Department and the Child Welfare Committee. It seems that the inmates are not satisfied or happy with their stay in this shelter home. There is a prima facie possibility of some kind of inhuman and undignified treatment being meted out to these girls forcing them to leave it."

The human rights organisation has asked the Kerala chief secretary to submit a report on the incident along with the action taken report.

IT has asked the state to explain in its report the reasons for the "dissatisfaction and disillusionment" of the missing girls with their stay and whether there was any involvement of a public servant from the Department of Social Justice or Child Welfare Committee to enable their escape.

The human rights body has also sought a response from the director general of police regarding the status of the case registered for missing girls from Manganam in Kottayam and arrests made if any.

"The report must also contain the status of the implementation of the standard operating procedure for Combating Trafficking of Persons in India, issued by the Commission in the year 2017 to prevent trafficking within the State of the vulnerable sections of society," it said.

#### SCROLL, Online, 17.11.2022

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The NHRC has asked it's Special Rapporteur Hari Sena Verma to visit Kottayam and submit within two months a report, including the facts related to the instant case also. He is also expected to suggest measures to avoid such incidents in the future.



# NHRC takes note of ragging in Hyderabad, seeks report from Telangana government

https://indianexpress.com/article/cities/hyderabad/nhrc-takes-note-ragging-hyderabad-seeks-report-telangana-government-8270895/

Eight students of a business school here were arrested in connection with an alleged incident of ragging and nine members of the institute's administration booked in connection with the incident, while the national human rights panel took cognisance of the matter which had assumed a communal colour after a video of it went viral.

The victim was allegedly thrashed by a group of students and the National Human Rights Commission (NHRC) sought an action taken report from the Telangana government.

While five students were arrested earlier, three were arrested and sent to jail on Monday, police said.

Efforts were on to catch two more accused students.

In the same case, nine members of the business school's administration have been booked for alleged inaction on the incident, police said.

The issue seems to be a fallout of a woman-student taking exception to certain comments of the victim during a chat on the social media last month and informed friends, they said.

Some of the accused allegedly went to the victim student's room on November 1 and beat him up. He had complained to the institute management and later e-mailed to some government officials and others.

He then complained to the police and a case under the ragging Act and relevant sections of the law was registered.

Amid this, the issue got the communal colour when a video of the purported incident had gone viral in which some religious slogans had been raised.

Police, however, said the accused students belong to different religions, not just one.

Meanwhile, the NHRC issued notices to the Telangana government, Union Education Ministry and UGC over the incident.

A release from NHRC said it has taken cognisance of media reports on its own about the ragging and the assault on the student, who reportedly approached the college management but it did not react at once. A case was registered by the police only on November 11 on a complaint by e-mail that was sent by the victim.

#### INDIAN EXPRESS, Online, 17.11.2022

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"The Commission has observed that the contents of the media reports, if true, amount to human rights violations of the victim due to sheer negligence, lack of supervision and inherent failure of the college administration to ensure the safety and security of each and every student within the campus ...it appears that nothing has improved despite the UGC Regulation on Curbing the Menace of Ragging in Higher Educational Institutions in 2009," the release said.

It said NHRC has observed if measures like regular interaction and counselling of the students to identify an early indication of ragging by holding surprise inspections at hostels among others were implemented, "this unwarranted incident of ragging may have been prevented." "Accordingly, the Commission has issued a notice to the Chief Secretary of Telangana calling for a report within six weeks on the matter. It should include an action taken report, along with the reasons for the prima facie failure of the institution to take adequate steps to prevent ragging in accordance with the University Grants Commission regulation, and the steps taken or proposed to be taken to punish the perpetrators of the incident of ragging, its abettors and sympathisers by attracting punitive action under the UGC Act. He has also been asked to explain whether the victim has been suspended by the college, and if yes, in what circumstances," it added.

A notice has been issued also to the Director General of Police, Telangana, regarding the status of the criminal case registered against all the assailants and teaching/non-teaching staff of the college concerned as reported in the news report.



#### NHRC pulls up state over IBS ragging incident

https://www.deccanchronicle.com/nation/crime/161122/nhrc-pulls-up-state-over-ibs-ragging-incident.html

The National Human Rights Commission (NHRC) took suo motu notice of an incident of ragging reported at the IBS college campus in Shankarpally earlier this month and issued a notice to the Telangana government, Union education ministry and the UGC, directing the chief secretary to file a report on the matter within six weeks.

On November 1, a first-year BBA-LLB student was allegedly ragged, sexually assaulted, beaten and forced to chant religious slogans by a group of students at the college hostel.

The video going viral on social media, with IT minister K.T. Rama Rao being tagged, among other officials. The victim sent an email to the cops and a case was registered by the Shankarpally police on November 11.

The police initially claimed that the management was handling the issue and that no case was filed. But, the next day, it arrested students and booked faculty members in connection with the incident.

Eight, including a juvenile, were arrested while two other suspects are absconding.

"We have served Section 41 CrPC notices to nine faculty members, including college registrar, director of administration and professors," a police official said.

The students were booked under non-bailable sections and are lodged in judicial remand.

On Tuesday, the NHRC said that the college management failed to help the student when he approached them with a complaint on November 1. IT said that the incident was a violation of human rights, caused due to sheer negligence, lack of supervision and failure of the college administration in ensuring the safety and security of each student on the campus.

The commission said the chief secretary's report should include an action-taken report, along with the reasons for the prima facie failure of the institution to take adequate steps to prevent ragging, under the UGC regulation.

The NHRC also notified the Director General of Police, Telangana, regarding the status of the criminal case.



# Delhi HC dismisses plea challenging order of NHRC awarding compensation to student beaten by principal

https://www.aninews.in/news/national/general-news/delhi-hc-dismisses-plea-challenging-order-of-nhrc-awarding-compensation-to-student-beaten-by-principal20221117021526

The Delhi High Court on Wednesday dismissed a plea challenging the order of NHRC awarding a compensation of Rs 3 lakh to a student who was beaten by the school principal. The plea was moved by Kendriya Vidyalaya Sangathan. Justice Yashwant Varma dismissed the plea and said that the court is unable to appreciate the challenge mounted by the petitioner school. Powered By PlayUnmute Loaded: 0.20% Fullscreen The court observed, "Undisputedly the incident occurred within the precincts of the petitioner institution. The principal was undoubtedly employed by the petitioner. It would thus be liable for all or any incidents concerning students that may take place within the precincts of that institution."

The court noted that the NHRC had taken cognizance of the incident in which a student of class 11 was forcibly taken out of the class in the presence of other students. The petitioner submitted that it was the teacher who committed the act. Therefore he should be held liable personally and no liability can be fastened upon it for the incident. The court was urged to consider the fact that the act was of such a nature that the principal could have been charged for the commission of offence under the Indian Penal Code (IPC). While dismissing the plea the court said, "The mere fact that charges against the principal could have also been drawn under IPC wouldn't detract the power of the commission to award compensation." (ANI)



## Hyderabad College Ragging: NHRC Issues Notice To Telangana, Education Ministry And UGC

https://news.abplive.com/telangana/hyderabad-college-ragging-nhrc-issues-notice-to-telangana-education-ministry-and-ugc-1563658

The National Human Rights Commission (NHRC) has issued notices to the Telangana government, the state education ministry and the University Grants Commission (UGC) after a college student was allegedly ragged, attacked and forced to chant religious slogans.

Taking suo-motu cognizance, the NHRC stated Tuesday that the occurrence amounted to human rights breach due to the college administration's negligence, lack of oversight, and inherent failure to protect the safety of its students on its campus.

The NHRC ordered a report from the chief secretary within six weeks explaining the action taken in the incident and the reasons for the institution's apparent inability to take necessary precautions to prevent ragging in compliance with UGC regulations.

"He has also been asked to explain whether the victim has been suspended by the college, and if yes, in what circumstances," the statement said as quoted by PTI.

A notice has also been given to the Telangana Director General of Police regarding the status of the criminal case filed against the assailants, as well as the college's teaching and non-teaching staff.

"It appears that nothing has improved despite the UGC Regulation on curbing the menace of ragging in higher educational institutions way back in 2009," the NHRC said as quoted by PTI.

A notice has also been given to the Ministry of Education and UGC secretaries requesting reports on the effective implementation of the Raghavan Committee's recommendations on anti-ragging measures.

It observed that the incident could have been prevented if a slew of measures like regular interaction and counselling of the students to identify an early indication of ragging and holding surprise inspections were implemented.

Eight students of a business school near Hyderabad were arrested in connection with an alleged incident of ragging, including a student being beaten up, which assumed a communal colour after a video of it had gone viral.



#### Muzaffarpur kidney removal case: Clinic owner arrested

https://www.hindustantimes.com/cities/patna-news/muzaffarpur-kidney-removal-case-clinic-owner-arrested-101668616706846.html

Owner of an unauthorised clinic in Muzaffarpur of Bihar was arrested on Wednesday for allegedly removing both kidneys of a woman without her knowledge, a case that has prompted the National Human Rights Commission (NHRC) to intervene and seek a reply from the state's health department.

Police said Pawan Kumar, owner of Shubhkant nursing home in Muzaffarpur town where kidneys of Sunita Devi (30) were removed in early September, is the prime accused in the case. The other accused is Dr R K Singh, a doctor at the clinic, who is still at large.

According to police, Sunita Devi underwent a surgery for uterus removal at the clinic on September 3, but continued to suffer from stomach pain thereafter. On September 7, she finally went to the state-run Sri Krishna Medical College and Hospital (SKMCH) in Muzaffarpur where the doctors, after conducting tests, told her family that both her kidneys had been removed.

Later, an FIR (first information report) was lodged against Pawan Kumar and Dr R K Singh at Bariyarpur Police Station on the basis of statement of Sunita Devi's mother Tetri Devi under sections of Transplantation of Human Organs and Tissues Act, 1994, and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

The woman is a scheduled caste.

Initial probe revealed there was no operation theatre in the clinic, which lacked even basic facilities, police said.

Muzaffarpur senior superintendent of police (SSP) Jayant Kant told HT that a police team raided Bariyarpur village and arrested Pawan Kumar on Wednesday.

"During the investigation, police found that the clinic neither has its registration number nor are the degrees of its doctors displayed on a board. We will soon nab the absconding doctor," he said.

Meanwhile, Sunita Devi has been undergoing regular dialysis at the SKMCH while she is awaiting the much-needed kidney transplant.

Earlier this month, the NHRC had issued a notice to the principal secretary of the state health department in the case and sought a reply within four weeks about the action taken in this regard.



# BJP MLA slams Rajasthan minister over remark on 'auction' of girls in Bhilwara

https://theprint.in/india/bjp-mla-slams-rajasthan-minister-over-remark-on-auction-of-girls-in-bhilwara/1219024/

BJP MLA Vasudev Devnani on Wednesday hit out at Rajasthan minister Ashok Chandna for allegedly making insensitive remarks on the issue of girls being 'auctioned' in Bhilwara district.

Devnani shared a video of Chandna on Twitter in which he is seen rubbishing the reports of girls being sold for Rs 10,000, saying even shoes are not available at that price.

To a question from a reporter that girls have been sold for Rs 10,000, Chandna is seen telling them in the video, "What world do you live in... even shoes are not available for Rs 10,000 in today's time... what nonsense you are talking".

Flaying the state government, Devnani said, "Crime is rampant in the state and serious crimes against women are being committed. The girls are being trafficked but the government is giving insensitive statements instead of taking action." In October, the National Commission for Women formed a two-member fact-finding team to look into allegations of auctioning off of girls for loan repayment in Rajasthan's Bhilwara district.

"A media report said that after being auctioned, these girls are sent to UP, MP, Mumbai, Delhi and even foreign countries and subjected to physical abuse, torture and sexual assault in slavery. If true, the contents of the report amount to human rights violations," the NHRC said earlier.

When contacted for his reaction, the minister did not respond to the call. PTI



#### Six arrested IBS faculty members were members of antiragging squad

https://www.deccanchronicle.com/nation/crime/171122/six-arrested-ibs-faculty-members-were-members-of-anti-ragging-squad.html

Days after several students were arrested for assaulting and ragging another IBS student, Cyberabad's Shankarpally Police arrested eight faculty members, six of whom were members of the anti-ragging squad, for failing to act on a complaint filed by a first-year BBA-LLB student.

According to official information shared by Cyberabad police, the faculty accused of negligence were identified as Professor S. Vijaya Lakshmi, 57, registrar of the school, Vishwanath, director of administration, D.V. Ramana Murthy, chief security officer, Samad Noorus, 78, additional registrar, JSK Chakravarthy, associate professor, Dr. Madhuri Irene, 50, associate professor of law, G.S.Brahma, 50, associate professor of science and technology, S. Nirmala, 59, warden of the girl's hostel and Md. Adbul Rahim, warden of the boy's hostel. The police said S. Vijaya Lakshmi, J.S.K. Chakravarthy, Dr. Madhuri Irene, G.S. Brahma, S. Nirmala, and Abdul Rahim were members of the college's anti-ragging squad. The police served 41 CrPC notices on eight of the accused faculty members, who were released on bail. It was also revealed that D.V. Ramana Murthy is reportedly absconding.

Following the incident on November 1, the student wrote a three-page letter to IBS authorities, followed by a detailed report with student names on November 3. However, the administration refused to act on the complaint and took no action against the students, prompting the police to book and arrest them.

The National Human Rights Commission (NHRC) issued notices to the Telangana government, Union Education Ministry, and University Grants Commission (UGC) on November 15, asking the chief secretary for a report within six weeks.

FIR makes no mention of sexual assault, communal angle

While the first-year BBA-LLB student of IBS claimed in his police complaint that he was sexually assaulted by fellow students and forced to chant religious slogans, Cyberabad's Shankarpally police attempted to suppress the communal angle by not mentioning these claims in their FIR.

According to the FIR of the case, which Deccan Chronicle has a copy of, "They pushed and mishandled the student by punching him on the face, slapping him, kicking him on the abdominal areas, touching his genitals, and forcing him to eat certain chemicals and powders. They then tried to tear his clothes and continued to beat him while chanting "beat him till he dies." His video and images were widely circulated among college student groups, he was mocked, and he has bruises all over his face, aching bones, and swollen eye sockets and nose" (sic).

#### DECCAN CHRONICLE, Online, 17.11.2022

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A third-year BBA student, even tried to brush his private parts against his mouth, he said.

Police charged the 10 students, one of whom was a minor, under Sections 307 (murder attempt), 342 (wrongful confinement), 450 (trespass), 323 (voluntarily causing hurt) and 506 (criminal intimidation), read with section 149 of the IPC and sections 4(I), (II), and (III) of the Prohibition of Ragging Act of 2011.

#### NEW INDIAN EXPRESS, Online, 17.11.2022





#### Kerala police must know duty, autonomy go hand in hand

https://www.newindianexpress.com/opinions/editorials/2022/nov/17/kerala-police-must-know-duty-autonomy-go-hand-in-hand-2518950.html

If there is something common in the first and second Pinarayi Vijayan-led LDF governments, it is the shoddy performance of the home department. A pet idea of the CM giving a free hand to the police without any political control was initially hailed as a progressive act on the part of the government. But a slew of incidents over time have subverted the idea of autonomy for the police force.

Close to 30 incidents of police atrocities, including custodial torture, sexual harassment, blackmail, bribery, drug peddling, and even thefts, have been reported in the recent past. Going by the National Human Rights Commission data, custodial deaths in Kerala witnessed a sharp spike in the last few years. In 2018–19 alone, the state recorded eight custodial deaths. The latest in the series of police atrocities is the POCSO case against two senior cops. The incident involving station house officers reflects the extent of decay that has set into the force. That such senior cops chose to zero in on the most vulnerable victims is evidence of the rot that seeped into the force.

It is not just the opposition complaining about the highhandedness of the state police. Several senior leaders, including CPM Central Committee Member P K Sreemathy and Assembly Speaker A N Shamseer, have spoken out against the atrocities committed by the police officers. Chief Minister Pinarayi Vijayan, who heads the home department, has been looking the other way even as his party cadre has been criticising how the home department is functioning. Surprisingly, a veteran politician like Pinarayi, known for his administrative capabilities, is earning the sobriquet of being one of the most ineffective home ministers the state has seen. He should take a lesson or two from his former party colleague Kodiyeri Balakrishnan, widely perceived as one of the best home ministers Kerala has ever had.

Ugly warts that keep popping up from the police force are doing lots of damage to the socio-political ecosystem of the state. The increasing frequency with which reports of aberrations on the part of police officers are coming out shows the systemic rot that has set into the police force. Ad hoc measures are no solution if the government is serious about addressing the issues. Stringent disciplinary actions coupled with total cleansing are the need of the hour.



### Kerala: आश्रय गृह से लड़िकयों के फरार होने के मामले में NHRC सख्त, केरल सरकार और डीजीपी को भेजा नोटिस

https://www.amarujala.com/india-news/nhrc-notices-kerala-govt-and-dgp-over-repeated-incidents-of-missing-girls-from-shelter-homes

केरल के कोट्टयम में स्थित एक एनजीओं के बालिका आश्रय गृह से नौ लड़िकयों के गायब होने की खबरों पर राष्ट्रीय मानवाधिकार आयोग ने स्वतं संज्ञान लिया है। बुधवार को अधिकारियों ने इस बाबत जानकारी दी। उन्होंने बताया कि इस मामले में एनएचआरसी ने केरल सरकार और राज्य के डीजीपी को नोटिस जारी किया है। जानकारी के मुताबिक, कोट्टयम के आश्रय गृह से लड़िकयों के लापता होने को लेकर सोमवार को कई मीडिया संस्थानों ने खबर छापी थी। इन्हीं के आधार पर एनएचआरसी ने यह कार्रवाई की है।

आयोग ने केरल के मुख्य सचिव को नोटिस जारी कर घटना पर की गई कार्रवाई रिपोर्ट के साथ रिपोर्ट मांगी है। साथ ही यह भी कहा है कि यह भी बताया जाना चाहिए कि क्या सामाजिक न्याय विभाग या बाल कल्याण समिति के किसी लोक सेवक की संलिप्तता लड़कियों को आश्रय गृह से भगाने में थी।

इसके अलावा, एनएचआरसी ने कोट्टायम में बार-बार लड़िकयों के लापता होने की घटनाओं पर भी विचार किया है। इस बाबत कदम उठाते हुए आयोग ने अपने विशेष प्रतिवेदक हिरसेन वर्मा को कोट्टायम का दौरा करने का निर्देश दिया है। कोट्टयम का दौरा और जांच के बाद विशेष प्रतिवेदक हिरसेन वर्मा को आयोग के समक्ष दो महीने के भीतर रिपोर्ट भी पेश करनी होगी। इस रिपोर्ट में वर्तमान मामले की जांच भी शामिल की जाएगी। इसके अलावा आयोग ने यह भी कहा है कि उम्मीद है कि वह भविष्य में ऐसी घटनाओं से बचने के उपाय भी सुझाएंगे। रिपोर्ट में कथित आश्रय गृह में रहने को लेकर लापता लड़िकयों के असंतोष और मोहभंग के कारणों को स्पष्ट करना चाहिए।

इन रिपोर्ट्स के आधार पर एनएचआरसी ने कार्रवाई के संबंध में एक बयान भी जारी किया है। अपने बयान में आयोग ने अमानवीय और अशोभनीय व्यवहार की संभावना जताते हुए कहा है कि ऐसा लगता है कि इस आश्रय गृह में रहने वाली लड़िकयां यहां संतुष्ट या खुश नहीं हैं। जिसके कारण लड़िकयां इसे छोड़ने के लिए मजबूर हो रही हैं। आयोग ने कहा कि मीडिया रिपोर्टों की सामग्री के आधार पर ऐसा प्रतीत होता है कि गैर सरकारी संगठन महिला समाख्या

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द्वारा चलाए जा रहे आश्रय गृह में पर्यवेक्षण और प्रभावी निगरानी की कमी है। इसके बावजूद, यह सामाजिक न्याय विभाग और बाल कल्याण समिति द्वारा मान्यता प्राप्त है।

गौरतलब है कि सोमवार को कोट्टयम के महिला सामाख्या से नौ लड़कियों के लापता होने को लेकर खबर सामने आई थी। दावा किया गया था कि इसमें रहने वाली लड़कियां पिछले काफी दिनों से वहां रहने को लेकर विरोध कर रही थीं। इसके बाद सोमवार वे फरार पाईं गईं। केरल में इस तरह की ये तीसरी घटना थी। फिलहाल, पुलिस ने मामला दर्ज करते हुए जांच शुरू कर दी थी।



### प्रधानाचार्य की पिटाई के शिकार छात्र को मुआवजे देने के मामले में हस्तक्षेप से अदालत का इनकार

https://hindi.theprint.in/india/court-refuses-to-interfere-in-the-matter-of-giving-compensation-to-the-student-who-was-beaten-up-by-the-principal/425808/
दिल्ली उच्च न्यायालय ने बुधवार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के उस आदेश में हस्तक्षेप करने से इनकार कर दिया, जिसमें स्कूल के प्रधानाध्यापक की पिटाई के शिकार एक छात्र को मुआवजे के तौर पर तीन लाख रुपये देने का आदेश दिया गया था।

एनएचआरसी ने उस घटना का संज्ञान लिया था, जिसमें 11वीं कक्षा के छात्र को अन्य छात्रों की मौजूदगी में जबरन उसकी कक्षा से बाहर ले जाया गया था और स्कूल के प्रिंसिपल ने उसकी बुरी तरह पिटाई की थी।

स्कूल प्रशासन ने उच्च न्यायालय के समक्ष दलील दी कि प्रधानाध्यापक को उसके कृत्य के लिए व्यक्तिगत रूप से उत्तरदायी ठहराया जाना चाहिए था और इस घटना के लिए स्कूल को जिम्मेदार नहीं ठहराया जा सकता।

अदालत से यह विचार करने का अनुरोध किया गया था कि प्रधानाध्यापक का अपराध इस तरह की प्रकृति का था कि उसे भारतीय दंड संहिता (आईपीसी) के तहत अपराध के लिए आरोपित किया जा सकता था।

न्यायमूर्ति यशवंत वर्मा ने, हालांकि, कहा कि अदालत याचिकाकर्ता स्कूल द्वारा दी गई चुनौती का मूल्यांकन करने में असमर्थ थी।

अदालत ने कहा, "निर्विवाद रूप से यह घटना याचिकाकर्ता संस्थान के परिसर में हुई। प्रधानाध्यापक को निर्विवाद रूप से याचिकाकर्ता संस्थान द्वारा नियोजित किया गया था। इस प्रकार यह (स्कूल) विद्यार्थियों से संबंधित सभी या किसी भी घटना के लिए उत्तरदायी होगा, जो उसके परिसर में हो सकता है।"

अदालत ने याचिका खारिज करते हुए कहा, "महज प्रधानाध्यापक के खिलाफ आईपीसी के तहत आरोप दायर किये जा सकने के तथ्य के आधार पर (मानवाधिकार) आयोग की मुआवजा देने की शक्ति से वंचित नहीं किया जा सकता।"



### मानवाधिकार आयोग ने मांगी अनुपालन रिपोर्ट

https://www.patrika.com/sikar-news/human-rights-commission-asked-for-compliance-report-7870792/

कुम्भाराम लिफ्ट पेयजल परियोजना में देरी को लेकर अब राष्ट्रीय मानव अधिकार आयोग दिल्ली भी सख्त हो गया है। इस मामले में एनएचआरसी ने नौ दिसम्बर तक मुख्य सचिव, प्रमुख शासन सचिव जलदाय विभाग व जिला कलक्टर सीकर से रिपोर्ट मांगी है।

मानवाधिकार आयोग ने मांगी अनुपालन रिपोर्ट पत्रिका ने मामले को किया उजागर

गौरतलब है कि राजस्थान पत्रिका ने सोमवार के अंक में इस मुद्दे को प्रकाशित किया था। इससे पहले भी पत्रिका की ओर से इस मुद्दे पर बरती जा रही लापरवाही को भी उजागर किया था। इस मामले में उप सचिव, जन स्वास्थ्य एवं अभियांत्रिकी विभाग ने अपने पत्र द्वारा प्रतिवेदन प्रस्तुत किया है।

#### 8798 करोड़ रूपए की परियोजना

कुम्भाराम लिफ्ट परियोजना लगभग 8798 करोड़ रुपए की एक बड़ी परियोजना है। जिसमें सीकर और झुंझुनू जिले के 864 गांव, सीकर जिले के 13 कस्बे, 269 गांव और झुंझुनूं जिले के 5 कस्बे शामिल है। कई वर्ष पहले प्रोजेक्ट की योजना बनी थी। लेकिन मामला अटका हुआ है, इस कारण श्रीमाधोपुर के लोगों को पानी नहीं मिल पा रहा है। इस मामले में रिपोर्ट पेस नहीं करने पर अब राष्ट्रीय मानव अधिकार आयोग ने सचिव, जल शक्ति मंत्रालय भारत सरकार के रवैये को लेकर भी नाराजगी जताई है वह रिपोर्ट तलब की है।

#### नौ दिसंबर तक का मिला समय

इस मामले में आयोग ने चार सप्ताह के भीतर नौ दिसंबर तक राजस्थान सरकार के मुख्य सचिव, प्रमुख सचिव, जन स्वास्थ्य एवं अभियांत्रिकी विभाग, जिला कलेक्टर सीकर से रिपोर्ट तलब की है। आयोग ने लिखा कि गंभीरता नहीं बरतने पर मजबूरन समन जारी करना पड़ेगा। साथ ही सचिव, जल शक्ति मंत्रालय, भारत सरकार के पूर्वोक्त परियोजना में सुविधा प्रदान करने और इस अविध के भीतर की गई कार्रवाई रिपोर्ट प्रस्तुत करने के लिए कहा जाता है।



### गुना का मिशनरी स्कूल बना राजनैतिक अखाड़ा: विहिप बोला- 44 साल बाद सच्चाई उजागर हुई; स्कूल का तर्क- असामाजिक त...

https://www.bhaskar.com/local/mp/guna/news/vhp-said-after-44-years-the-truth-was-revealed-schools-logic-action-should-be-taken-against-anti-social-elements-130572452.html

जिले के मिशनरी स्कूल का मामला अब राजनैतिक अखाड़ा बन गया है। एक छात्र को कथित तौर पर भारत माता की जय बोलने के बाद सजा दी गयी। इससे नाराज परिजनों और हिंदूवादी संगठनों ने स्कूल में प्रदर्शन कर दिया। पूर्व विधायक भी स्कूल की जमीन का मुद्दा उठाने लगे। इसी बीच स्कूल प्रबंधन ने राष्ट्रीय मानवाधिकार आयोग को पत्र लिखकर प्रदर्शन करने वालों को असामाजिक तत्व बताया। इससे नाराज हिंदूवादी संगठनों ने भी बुधवार को प्रेस वार्ता कर स्कूल प्रबंधन पर ही सवाल उठाए। उन्होंने प्रदर्शन करने वालों को असामाजिक तत्व बोलने की भी निंदा की। उन्होंने मिशनरी पर कई गांव में धर्मांतरण का आरोप भी लगाया। अब मध्यप्रदेश बाल संरक्षण आयोग के अध्यक्ष गुरुवार को स्कूल का निरीक्षण करने पहुंच रहे हैं। पढ़िए, 40 वर्षों से स्थापित और शहर में प्रतिष्ठित कहे जाने वाले मिशनरी स्कूल के अचानक राजनैतिक अखाड़ा बनने की कहानी...

#### पहले मामला जान लीजिए

2 नवम्बर की शहर के एक निजी स्कूल में बच्चे को भारत माता की जय बोलने पर 3 पीरियड तक जमीन पर बिठाया गया। उसके परिवार वालों ने स्कूल पर यह आरोप लगाए थे। 3 नवम्बर को इस मामले को लेकर हंगामा हो गया। बच्चे के परिवार वालों सिहत अन्य लोग स्कूल में ही धरने पर बैठ गए। लगभग 4 घंटे तक स्कूल में हंगामा चलता रहा। स्कूल प्रबंधन ने माफी भी मांग ली, लेकिन हंगामा नहीं थमा। परिवार वाले और सामाजिक संगठन स्कूल पर FIR की मांग के लिए अड़े रहे। इसके बाद कोतवाली में दो शिक्षकों के खिलाफ FIR दर्ज की गई थी।

बच्चे के पिता रोहित जैन के अनुसार उनका बेटा क्राइस्ट स्कूल में कक्षा 7 में पढ़ता है। 2 नवंबर को स्कूल में प्रेयर के बाद भारत माता की जय बोलने पर उसे शिक्षकों ने जमकर डांट लगाई। बच्चे को 4 पीरियड तक जमीन पर बिठाकर रखा गया। उसे डराया-धमकाया गया। यह बात बच्चे के दिल में इतनी असर कर गई कि घर पहुंच कर उसने खुद को कमरे में बंद कर लिया। माता-पिता ने तुरंत बच्चे के हाव भाव देख उससे बात की तो बच्चे ने पूरी घटना बताई। मामले की जानकारी सामने आते ही तमान अविभावक और सामाजिक संगठन 3 नवंबर को स्कूल पहुंच गए। यहां जमकर हंगामा हुआ था। वे स्कूल में ही धरने पर बैठ गए। उन्होंने नारेबाजी करते हुए वहीं पर हनुमान चालीसा का पाठ किया। स्कूल प्रबंधन ने लिखित में घटना

को लेकर माफी मांगी। उन्होंने शिक्षक पर भी कार्यवाई की बात कही। प्रदर्शन समाप्त होता, इससे पहले ही सामाजिक संगठन स्कूल पर FIR की मांग को लेकर अड़ गए। मौके पर SDM, CSP, तहसीलदार सहित प्रशासनिक अधिकारी भी पहुंच गए। उन्होंने मामला शांत करने के प्रयास किये।

स्कूल में नारेबाजी करते हिंदूवादी संगठन के लोग। पूर्व नपाध्यक्ष खसरा लेकर पहुंचे

मामले में नया मोड़ उस समय आया जब पूर्व विधायक और पूर्व नपाध्यक्ष राजेन्द्र सिंह सलूजा कुछ दस्तावेज लेकर स्कूल पहुंच गए। उन्होंने बताया कि स्कूल ने अपने कैंपस के अंदर सरकारी जमीन पर कब्जा जमा रखा है। उन्होंने SDM से जमीन की नपाई कराकर सरकारी जमीन मुक्त कराने की मांग की। वह अपने साथ जमीन के खसरा खतौनी लेकर पहुंचे थे। वह भी अपने समर्थकों के साथ धरने पर बैठ गए थे। इसके बाद प्रशासन ने उस जमीन की नाप जोख कराई। इसमे स्कूल की जमीन के एकदम बीच मे सरकारी जमीन निकली। प्रशासन ने भी ताबड़तोड़ कार्यवाई करते हुए जमीन की नाप-जोख की और अतिक्रमण की गई जमीन पर तार फेंसिंग कर दी। इसके बाद स्कूल की बाउंड्री भी तोड़ दी गयी।

स्कूल प्रबंधन ने मानवाधिकार आयोग को लिखा पत्र

मामले में नया मोइ उस समय आया जब स्कूल प्रबंधन ने नेशनल हयूमन राइट्स कमीशन को एक पत्र लिखकर स्कूल की सुरक्षा की मांग की। पत्र में प्रिंसीपल ने लिखा कि उनका स्कूल एक धर्मनिरपेक्ष संस्था है। 40 से ज्यादा वर्षों से स्कूल शैक्षणिक गतिविधि करता आ रहा है। इस मामले को राजनैतिक तूल दिया गया। कुछ असामाजिक तत्वों के स्कूल परिसर में गलत रूप से प्रवेश किया। इससे स्कूल की सुरक्षा व्यवस्था को भी खतरा उत्पन्न हुआ। इसलिए स्कूल को सुरक्षा प्रदान की जाए, नहीं तो कभी भी ऐसी भीड़ स्कूल में घुसकर नुकसान पहुंचा सकती है। उन्होंने अपने पत्र में कानून व्यवस्था हाथ मे लेने वालों पर आपराधिक प्रकरण दर्ज करने की भी मांग की।

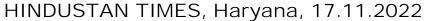
विहिप ने जताया विरोध

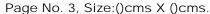
विश्व हिंदू परिषद ने बुधवारको एक पत्रकार वार्ता की।इसमे उन्होंने कहा कि 44 वर्ष तक स्कूल में क्या चलता रहा, इसका खुलासा उस घटना से हुआ है। जिसमें परिषद द्वारा क्राइस्ट स्कूल पर निशाना साधते हुए कहा कि यदि भारत मे रहना है, तो यहां की मान मर्यादा और यहां के नियमों का पालन करना पड़ेगा। परिषद की तरफ से शासन प्रशासन को भी यह चेतावनी दी गई

#### BHASKAR, Online, 17.11.2022

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है कि यदि भारत माता का अपमान किसी भी स्कूल में या किसी भी जगह किया जाएगा तो इसका विरोध लगातार किया जाएगा।







### HYD RAGGING CASE: NHRC NOTICE TO T'GANA, EDU MINISTRY, UGC

#### **Press Trust of India**

letters@hindustantimes.com

**NEW DELHI:** The National Human Rights Commission has issued notices to the education ministry, Telangana government and the University Grants Commission after a college student was allegedly ragged, assaulted and compelled to raise religious slogans.

Taking suo-motu cognisance, the NHRC said on Tuesday that the incident amounted to human rights violations due to the sheer negligence, lack of supervision and inherent failure of the college administration to ensure the safety of the students within its campus. Eight students of a business school in Hyderabad were arrested in connection with the alleged incident of ragging, including a student being beaten up, which assumed a communal colour after a video of it had gone viral.

The NHRC sought a report from the chief secretary within six weeks regarding the action taken in the incident and the reasons for the prima facie failure of the institution to take adequate steps to prevent ragging in accordance with the UGC regulation "He has also been asked to explain whether the victim has been suspended by the college, and if yes, in what circumstances," the statement said.

A notice has also been issued to the Telangana director general of police regarding the status of the criminal case registered against the assailants, and the teaching and non-teaching staff of the college "It appears that nothing has improved despite the UGC Regulation on curbing the menace of ragging in higher educational institutions way back in 2009," the NHRC said.It observed that the incident could have been prevented if a slew of measures like regular interaction and counselling of the students to identify an early indication of ragging and holding surprise inspections were implemented.

A notice was also sent to the ministry of education and UGC secretaries to submit reports regarding the implementation of the recommendations of the Raghavan Committee on the measure to curb ragging.



### NHRC gets updates from Chief Secretaries

NHRC heard the Chief Secretaries of Delhi, Haryana, Punjab and UP on November 10 in connection with its suo moto cognisance of unabated air pollution in Delhi-NCR as reported in media. The Commission, after considering the responses of the concerned states and the government of NCT, Delhi is of the opinion that the farmers are burning stubbles under compulsion. The state governments have to provide harvest machines to get rid of the stubbles but they have failed to provide an adequate number of requisite machines and take other measures.



# NHRC issues notice over incident of brutal ragging at Hyderabad college

NHRC has taken suo moto cognisance of media reports that a first-year student at IBS College hostel in Shankarpally, Hyderabad was ragged, brutally assaulted and compelled to raise religious slogans by a group of students on November 1. The Commission has issued a notice to the Chief Secretary of Telangana calling for a report within six weeks on the matter.



### Notice to Kerala govt over repeated missing of girls from shelter homes

Nine girls have gone missing from a shelter home at Kottyam

#### **OUR CORRESPONDENT**

**NEW DELHI:** The NHRC has issued notices to the Kerala government and the state's police chief over reports that nine girls have gone missing from a shelter home at Kottyam in Kerala, officials said on Wednesday.

Besides this, the Commission, considering that the incidents of missing girls happening repeatedly in Kottayam, has asked it's Special Rapporteur, Hari Sena Verma to visit Kottayam and submit within two months a report, including the facts related to the instant case also. He is also expected to suggest measures to avoid such incidents in the future, they said.

The National Human Rights Commission in a statement said it seems that the inmates are "not satisfied or happy with their stay" in this shelter home, adding, there is a prima facie possibility of some kind of "inhuman and undignified treatment being meted out to these girls forcing them to leave it".

The NHRC has taken suo motu cognisance of media reports that nine girls went missing from a shelter home at Manganam in Kottyam, Kerala.

"Reportedly, when traced by the police at the residence of one of the inmates, the girls resisted their return back to the shelter home. This is third such incident reported from Kottyam in recent months," it said. NHRC said it seems that the inmates are 'not satisfied or happy with their stay' in this shelter home, there is a prima facie possibility of some kind of 'inhuman and undignified treatment being meted out to these girls forcing them to leave it'

The Commission has observed that going by the contents of the media reports, it appears that there is a lack of supervision and effective monitoring of the shelter home, run by an NGO, Mahila Samakhya. Despite this, it is accredited by the Social Justice Department and the Child Welfare Committee, it said.

Accordingly, the Commission has issued a notice to the chief secretary of Kerala, seeking a report on the incident, along with the action taken report. It should also be reported whether there was any involvement of a public servant from the department of social justice or child welfare committee to enable the girls to run away from the shelter home.

The report must explain the reasons for dissatisfaction and disillusionment of the missing girls with their stay in the shelter home, the statement said.

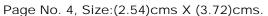


# आयोग के आदेश में हस्तक्षेप से इनकार

नई दिल्ली, प्र.सं.। दिल्ली उच्च न्यायालय ने बुधवार को राष्ट्रीय मानवाधिकार आयोग के एक आदेश में हस्तक्षेप करने से इनकार कर दिया।

स्कूल के प्रधानाध्यापक की पिटाई के शिकार 11वीं कक्षा के छात्र को मुआवजे के तौर पर तीन लाख रुपये देने का आदेश दिया गया था। एनएचआरसी ने इस घटना का संज्ञान लिया था, जिसमें छात्र की पिटाई की थी।







### एनएचआरसी के आदेश में हस्तक्षेप से कोर्ट का इन्कार

नई दिल्ली: छात्र की प्रधानाचार्य द्वारा पिटाई करने के मामले में तीन लाख मुआवजा देने के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के आदेश में हस्तक्षेप से दिल्ली हाई कोर्ट ने इन्कार कर दिया। न्यायमूर्ति यशवंत वर्मा की पीठ ने नोट किया कि 11वीं कक्षा के छात्र की अन्य छात्रों की मौजूदगी में पिटाई करने के मामले का संज्ञान लेकर एनएचआरसी ने आदेश पारित किया था।(जासं)



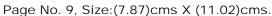
#### RASHTRIYA SAHARA, Delhi, 17.11.2022

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#### एनएचआरसी के निर्देश में हस्तक्षेप करने से हाईकोर्ट का इनकार

नई दिल्ली। हाईकोर्ट ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के उस आदेश में हस्तक्षेप करने से इनकार कर दिया, जिसमें एक छात्र को उसके स्कूल के प्रिंसिपल द्वारा पीटे जाने के लिए बतौर मुआवजा तीन लाख रुपए से अधिक का देने का निर्देश दिया गया था। न्यायमूर्ति यशवंत वर्मा ने कहा कि यह अदालत याचिकाकर्ता स्कुल की चुनौती देने की सराहना करने में असमर्थ है। निर्विवाद रूप से घटना याचिकाकर्ता संस्था के परिसर में हुई। इस प्रकार वह उन सभी या किसी भी घटना के लिए उत्तरदायी होगा जो उस संस्थान के परिसर के भीतर होगा। प्रिंसपल की नियुक्ति भी संस्था ने की थी। इस संस्था के सभी घटनाओं के लिए वह जिम्मेवार होगा। इस मामले में एनएचआरसी ने संज्ञान लिया था जिसमें 11वीं कक्षा के छात्र को अन्य छात्रों की मौजूदगी में जबरन उसकी कक्षा से बाहर कर दिया गया था और स्कुल के प्रिंसिपल ने बुरी तरह पीटा था। स्कुल प्रशासन ने कोर्ट से कहा था कि इस मामले में प्रिंसपल को अपने कत्य के लिए व्यक्तिगत रूप से उत्तरदायी ठहराया जाना चाहिए। घटना के लिए उस पर कोई जिम्मेवारी नहीं डाला जा सकता।







### एनएचआरसी ने केरल सरकार डीजीपी को भेजा नोटिस

नई दिल्ली (भाषा)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केरल के कोष्ट्रयम जिले में एक एनजीओ द्वारा चलाए जा रहे आश्रय गृह से नौ लड़िकयों के लापता होने की खबरों को लेकर केरल सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है। अधिकारियों ने बुधवार को बताया, कोष्ट्रायम में लड़िकयों के लापता होने की बार-बार हो रही घटनाओं के मद्देजनर आयोग ने अपने विशेष प्रतिवेदक हरि सेना वर्मा से कोष्ट्रायम जाने और दो महीने में रिपोर्ट देने को कहा है। उनसे ऐसे कदमों के सुझाव देने को कहा गया है जिनकी मदद से भविष्य में इस प्रकार की घटनाएं रोकी जा सकें।

आयोग ने कहा, ऐसा प्रतीत होता है कि लड़िकयां इस आश्रय गृह में रहने की व्यवस्था से संतुष्ट या खुश नहीं हैं और प्रथमदृष्ट्या इस बात की संभावना है कि इन लड़िकयों से कोई अमानवीय और अशोभनीय व्यवहार किया गया, जिसके कारण उन्हें यहां से जाने पर मजबूर होना पड़ा। एनएचआरसी ने आश्रय गृह से नौ लड़िकयों के लापता होने की घटना का स्वतः संज्ञान लिया है। आयोग ने कहा, ऐसा बताया जा रहा है कि पुलिस को ये लड़िकयां आश्रय स्थल में रहने वाली एक लड़की के आवास में मिलीं, लेकिन उन्होंने वहां जाने से इनकार कर दिया। कोट्टायम में हालिया महीनों में यह इस प्रकार की तीसरी घटना है।





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छात्र को मुआवजा मामले में दखल देने से हाई कोर्ट का इन्कार

नई दिल्ली। उच्च न्यायालय ने बुधवार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा पारित एक आदेश में हस्तक्षेप करने से इनकार कर दिया, जिसमें एक छात्र को उसके स्कूल के प्रिंसिपल द्वारा पीटे जाने के लिए मुआवजे के रूप में 3 लाख रुपये से अधिक का मुआवजा देने के निर्देश दिए थे। ब्यूरो



### पद्मश्री जितेंद्र सिंह शंटी को केंद्र सरकार ने राष्ट्रीय मानव अधिकार आयोग का सदस्य नियुक्त किया

नई दिल्ली | शहीद भगत सिंह सेवा दल के संस्थापक, पद्मश्री जितेंद्र सिंह शंटी को केंद्र



सरकार ने मानव अधिकार आयोग का सदस्य नियुक्त करने की घोषणा की है। झिलमिल वार्ड से दो बार पार्षद और शाहदरा से विधायक रह चुके जितेंद्र

सिंह शंटी पिछले करीब 26 सालों से शहीद भगत सिंह सेवा दल नामक संस्था चला रहे हैं। यह संस्था अंतिम यात्रा के लिए एंबुलेंस सेवा उपलब्ध कराती है। शंटी खुद 102 बार रक्तदान कर रिकार्ड कायम कर चुके हैं।



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### मानवाधिकार आयोग के मेंबर बने शंटी

दल के फाउंडर अध्यक्ष जितेंद्र सिंह शंटी को हॉस्पिटल में रखे ऐसे शव भी शामिल हैं, जिन्हें राष्ट्रीय मानवाधिकार आयोग का मेंबर बनाया पेमेंट न होने पर हॉस्पिटल प्रशासन ने शव गया है। कोरोना काल के दौरान लोगों की को जबरन रखा हुआ था। उन्होंने बताया कि सेवा करने के साथ साथ घरों और हॉस्पिटल आयोग का मेंबर बनने के बाद उनका प्रयास से शवों को रमशान घाट तक पहुंचाने के रहेगा कि ऐसी व्यवस्था बनाई जाए जिससे साथ साथ उनका दाह संस्कार भी किया। प्राइवेट हॉस्पिटल में मौत होने पर हॉस्पिटल उनकी इस सेवा के लिए उन्हें पदमश्री अवार्ड का बिल माफ होना चाहिए। इतना ही नहीं, से नवाजा गया। जितेंद्र सिंह शंटी ने बताया शव को घर तक पहुंचाने की जिम्मेदारी भी कि कोरोना काल के दौरान उन्होंने 4200 हॉस्पिटल की होनी चाहिए।

■ प्रस. नई दिल्ली: शहीद भगत सिंह सेवा शवों का दाह संस्कार किया। इसमें प्राइवेट



### मानवाधिकार आयोग ने केरल सरकार व डीजीपी को भेजा नोटिस

नई दिल्ली, 16 नवंबर (भाषा)।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केरल के कोइयम जिले में एक गैर सरकारी संगठन (एनजीओ) द्वारा चलाए जा रहे आश्रय गृह से नौ लड़िकयों के लापता होने की खबरों को लेकर केरल सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किए हैं। अधिकारियों ने बुधवार को यह जानकारी दी। अधिकारियों ने बुधवार को बताया कि कोट्टायम में लडकियों के लापता होने की बार-बार हो रही घटनाओं के महेजनर आयोग ने अपने विशेष प्रतिवेदक हरि सेना वर्मा से कोड़ायम जाने और दो महीने में रिपोर्ट देने को कहा है। उन्होंने कहा कि उनसे ऐसे कदमों के सुझाव देने को कहा गया है जिनकी मदद से भविष्य में इस प्रकार की घटनाएं रोकी जा सकें। आयोग ने एक बयान में कहा कि ऐसा प्रतीत होता है कि लड़कियां इस आश्रय गृह में 'रहने की व्यवस्था से संतुष्ट या खुश नहीं ' हैं और प्रथमदृष्ट्या इस बात की संभावना है कि 'इन लडिकयों से कोई अमानवीय और अशोभनीय व्यवहार किया गया, जिसके कारण उन्हें यहां से जाने पर मजबूर होना पड़ा।'

